here says that all agreements registered will be regarded as prejudicial unless the Commission comes to a positive finding that they are necessary and they will not raise prices etc. That is automatically they would become bad unless the Commission gives a positive finding in their favour. This is putting it negatively.

SHRI F. A. AHMED: The presumption is that all agreements which tend to bring about restriction of trade are bad unless reasons are given on account of which the Commission comes to a finding that they are not prejudicial to public interest.

SHRI HIMATSINGKA: There is another provision whereby all agreements registered, whether bad or not, will all be regarded as bad unless there is a positive finding by the Commission.

SHRI F. A. AHMED: We would not allow agreements registered which stand in the way of the operation of this Bill. They have been brought within the purview of the Bill. We do not want to leave a loophole thereby excluding agreements entered into which are detrimental to public interest.

The original provision in the original Bill actually provided the circumstances in which a trade practice would be deemed to be prejudicial to the public interest. The question as to whether such practice was in existence was left to be determined by the Commission. But the Joint Committee felt that instead of leaving the matter to them, it should be specified on the basis of which the Commission can come to a finding whether it is prejudicial to public interest.

SHRI HIMATSINGKA: Automatically it will be regarded as bad unless there is a positive finding.

SHRI F. A. AHMED: Here an improvement has been made. Some indications have been given that for these reasons at least they cannot be regarded as prejudicial to public interest. This is an improvement over the original Bill which the Committee made to meet the objection.

As I pointed out earlier, our objective is not to restrict economic or

industrial development, but to check such tendencies as are against our socio-economic objectives which we have accepted and for which the country is anxious. I am very glad that an overwhelming number of Members of this House have given support to these concepts and objectives and I, therefore, commend my motion for the acceptance of this House.

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed."
The motion was adopted.

17.50 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF FOREIGN EX-CHANGE REGULATION (AMEND-MENT) ORDINANCE

AND
FOREIGN EXCHANGE REGULATION (AMENDMENT) BILL

MR. DEPUTY SPEAKER: The Bill and the Resolution are to be taken up together. The time allotted is three hours.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:

"This House disapproves of the Foreign Exchange Regulation (Amendment) Ordinance, 1969 (Ordinance No. 9 of 1969) promulgated by the President on the 13th November 1969".

उपाध्यक्ष महोदय प्रपने डिस्पूवल के प्रस्ताव को पेश करते हुए में प्रांडिनेन्स की स्पिरिट का तो स्वागत करता हु क्योंकि में इस के विरूद्ध नहीं हु प्रौर में समझता हूं कि आज अन्डर-इन्वायसिंग और ओवर-इन्वायसिंग तथा फारेन एक्स्चेंज को बचाने की जो बीमारी हमारे देश में चली है उसको रोकने के लिए यह भ्रांडिनेन्स लाया गया है। लेकिन मुझ को इस पर दो ऐतराज हैं। एक ऐतराज तो इस वात पर है कि यह भ्रांडिनेन्स 13 नवम्बर को इसू किया गया था जब कि पालियामेंट 17 तारीखं को शुरू होने वाली थी

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मेरा कहना यह है कि यह सरकार के लिए ठीक नहीं है कि जब पार्लियामेन्ट मिलने वाली हो तब किसी प्रकार का म्याडिनेन्स हफ्ते या ो हफ्ते पहले निकाला जाय — यह डेमोकेटिक ट्रैडिसन्स के खिलाफ है। दूसरा ऐतराज यह है कि जो विधेयक सरकार लाई है वह इन्कम्प्लीट है, वह अपनी जगह पर कम्प्लीट नहीं है।

श्रन्डर इन्वायिसिंग भौर श्रोवर-इन्वायिसिंग की जो समस्या है वह इतनी काम्प्लिकेटेड है जिस का ठिकाना नहीं है। मुझे श्राशा थी कि सरकार इस के लिए एक काम्प्रिहेन्सिव विल लायेगी जो ज्यादा एफेक्टिव होगा श्रौर उस में जितने भी लूप होल्स है उन को रोकेगा। उन को रोक कर जो डिफाल्टर्स हैं उन को सख्त सजा दी जायेगी। लेकिन मुझे दुख है कि उस के बजाय सरकार यह पीसमील लेजीस्लेशन लाई है। यह भी एक वजह है जिस के कारण मैं इस का विरोध करता हूं।

ग्रभी हमारे देश में जो फोरेन एक्स्चेन्ज की दिक्कत है, वह किसी से छिपी हुई नहीं है श्रीर उस दिक्कत के लिए मैं कह सकता हं कि जो हमारे पालिटीशियन्स है, जो वड़े वड़े, श्रफसर हैं श्रीर जो करप्ट इंडस्ट्रियलिस्टस हैं यह तीनों मिल कर साजिस करते हैं जिस के कारण देश का करोड़ों रुपये का फारेन एक्स्चेन्ज हर साल वरवाद होता है झाप को मालुम होगा कि एक केस नयनमल पुनशी शाह का है, जिस के बारे में कहा जाता है कि पलिस ने उस के यहां रेड भी की । वह सिल्वर स्मिग्लिंग का काम करताथा। वह पकड़ाभी गया लेकिन ब्राप को ताज्जुव होगा कि चंकि उस की मित्रता राजस्थान के चीफ मिनिस्टर श्री सखाडिया से थी ग्रीर चुंकि उन्होंने कुछ पैसा राजस्थान को दे दिया. इस लिये इस केस को दवा दिया गया।

17.55 hrs. [Shri M. S. Rana in the Chair] ग्रीर श्रिषक उदाहरण देने की जरूरत नहीं है, लेकिन इसी तरह से नई दिल्ली में एक प्रिटर्स हाउस है उस के बारे में भी यही हमा है। भीर

तो भौर भ्राप को सन कर आश्चर्य होगा कि भौर जो महेश योगी हैं उन का भी विदेशों मे वहत सा प्रकाउंट है लेकिन इस के बारे में भी सरकार ने कोई कार्रवाही नहीं की । उन का करोडों रुपया विदेशक बैंकों में है। सरकार के पास ऐसी कोई मशीनरी नहीं है जिस से वह मालम कर सके कि विदेशी बैंकों में किस-किस का कितना-कितना रुपया जमा है स्रौर लोंगो को वाध्य कर सकें कि वह ग्रपना रुपया वहां से निकाल कर यहां लायें इस के बारे में सरकार को पुरी जानकारी भी नहीं है। सिर्फ थोड़ी वहुत जानकारी है। मेरा अनुमान है कि इस प्रकार से सरकार को लगभग 100 करोड रुपयों का घाटा होता है जो ग्रन्डर इन्वायसिंग ग्रौर ग्रोवर-इन्वायसिंग के जरिये से होता है। बैक-डोर मेथड्स ग्रौर करप्ट प्रेक्टिसेज से भी उस को काफी घाटा होता है। कनाट प्लेस में खले ग्राम फारेन एक्स-चेन्ज मिलता है , चाहे जितना ग्राप ले लीजिए । उस में कोई दिक्कत नहीं होती । यह एक कंट्रीवाइड रैक्ट है, बल्कि मैं तो कहंगा कि यह एक इंटर-नैशनल रैकट है जिस को दूर करने में सरकार नाकामयाव हुई है क्योंकि इस में छोटे लोग शामिल नहीं है, उस में बडे-बड़े इन्फलएन्शल लोग शामिल हैं। एक केस मैं बतलाना चाहता हुं भौर मैं चाहुंगा कि माननीय मंत्री महोदय इस की इन्क्वायरी करें। एक तो मैंने महेश योगी का केस बतलाया, दूसरे कोई डेढ़ साल पहले एक मि० वाचा विदेश से यहां ग्राये। उन की धर्म पत्नी भी उन के साथ थीं। लाखों रुपये की करेन्सी यहां लाये, ग्रौर जब वह पकड़े गये तो गवर्नमेंट भ्राफ इंडिया के एक डिप्टी सेकेटी उन को रिसीव करने के लिये आये और जब कस्टम वालों ने उन से पुछा कि ग्राप इतनी करेंसी ग्रीर एक्स्चेन्ज क्यों लाये तो उन्होंने कहा कि मैं तो इस को बड़े बड़े ग्रफसरों के लिये लाया हं। उन का यह स्टेटमेंट रिकार्ड है श्रीर श्राज भी उन की फाइल में है। उन को जमानत पर छोड क्योंकि एक डिप्टी सेक्रेट्री ने उन को वचाया था। वह भी इन्फ्लुएन्शल ग्रादमी थे जिन्होंने

उन को बचाया था। उन का यह स्टेटमेंट रिकार्ड पर है कि वह वड़े-वड़े अफसरों के लिए लाये हैं। तब भी उन की करेंसी वापस कर दी गई और उन को छोड़ भी दिया गया। सिर्फ थोड़ा जुमाना करके उन का सारा सामान वापस कर दिया गया। यह एक घटना नहीं है, इस तरह की अनेक घटनाएं बतलाई जा सकती हैं। क्या मंत्री महोदय कोई ऐसा केस वतलायेंगे कि जितने लोगों ने फारेन एकस्चेन्ज रुत्स का वायोलेशन किया है, उन में से कितने केसेज में उन का फारेन एक्स्चेन्ज पूरा कांफिस्केट किया गया है? शायद ही कोई ऐसा केस हो जिस में पूरे का पूरा फारेन एक्स्चेन्ज कांफिस्केट किया गया हो। मेरे ख्याल से तो एक भी नहीं है।

मैं यहां यह मांग करना चहाता हूं कि सरकार एक हाई पावर कमीशन विठलाये जो फारेन एक्स्चेन्ज कुंट्रोल की वर्किंग के बारे में जांच करे ग्रीर देखे कि हमारे देश में ग्राज जो फारेन एक्स्चेन्ज कंटोल है वह किस तरह से काम कर रही है। श्रभी तक सरकार ने इस सम्बन्ध में कोई भी एन्क्वायरी नहीं की । न तो किसी इंडस्टी के बारे में एन्क्वायरी की है न किसी भ्रौर के बारे में की है। उस ने बहत सी बातों की एन्क्वायरी की है, लेकिन यह फारेन एक्स्चेन्ज की समस्या देश के सामने सव से वड़ी और काम्प्लिकेटेड समस्या है, इस को सरकार जितनी लाइट-हार्टेडली ग्रीर शैवीली ट्रीट कर रही है उतनी किसी दूसरी समस्या को नहीं कर रही है। मेरी पहली मांग यह है कि सरकार को एक हाई पावर कमीशन जल्दी से जल्दी विठलाना चाहिए जो हमारे फारेन एक्स्चेन्ज की सारी विकिंग को, कि वह कैसे चल रहा है ग्रौर उस में क्या खामियां हैं, उन को देखे ग्रौर वतलाये कि वह खामियां कैसे दूर हो सकती हैं श्रीर कौन सी भ्रच्छी वातें हमारे देश में श्रा सकती हैं।

18 hrs.

में दूसरा एक सुझाव देना चाहता हूं। जो वड़ी-वड़ी फर्में या व्यक्ति फारेन एक्स्चेन्ज का

वायोलेशन करें, उनके नाम भ्रौर पते सरकार को ग्रखवारों ग्रौर गजेट में छापने चाहिएं। इनकम टैक्स का जो वायोलेशन करते हैं उनके छपते हैं लेकिन फारेन एक्स्चेन्ज का जो वायोलेशन करते हैं. उनके नहीं छपते हैं । ग्रगर उनके नाम छपेंगे ती उसका जो इफेक्ट होगा वह डिटरेंट होगा। साथ ही उनके जो लाइसेंसिस है, जो उनको सरकार द्वारा जो फैसिलिटीज दी जाती हैं. या उनको जो पर्रामटस मिले हए हैं वे भी खत्म कर दिये जाने चाहिएं। लोगों को मालम होना चाहिए कि वे डिफाल्टर्स हैं ग्रौर इन्होंने फारेन एक्स्चेन्ज का वायोलेशन किया है। रुल्ज में शायद यह चीज प्रोवाइडिड है लेकिन प्रोविजन होने के बाद भी सरकार ने आज तक किसी का नाम या पते गजेट में या समाचार पत्नों में छापे नहीं है। इस वास्ते फारेन एक्स्चेन्ज का वायोलेशन करने वालों के नाम भ्रौर पते छपने चाहिएं।

कोई डिवाइस या तरीका क्या ग्रापके पास ऐसा है जिससे फारेन एक्स्चेन्ज का ग्राप रिपै-टियेशन कर सकते हैं ? मेर ख्याल में सभी तक हमारे पास कोई ऐसा डिवाइस नहीं है। इसी कारण से बाहर से जो फारेन एक्स्चेन्ज का रिपैटि-यशन होना चाहिए वह नहीं हो पाता है। सरकार इस तरह का कोई मैथड बनाये जिससे हमारा बाहर जो रुपया जमा है, बैंकों में लोगों का जमा है ग्रीर वगैर परिमशन के उन्होंने एकांउट खोले हुए हैं, वह रूपया ग्राप यहां मंगवा सकें। ग्रभी सरकार इन बातों के बारे में बहुत लीनिएंट व्य लेती रहीं है। जो इस तरह का वायोलेशन करते हैं उनके खिलाफ सख्त कार्रवाही होनी चाहिए। मैंने एक सवाल पछा था कि कौन-कौन से लोग हैं जिन्होंने इस तरह से वायोलेशन किया है। उसके जबाव में मुझे एक लम्बी लिस्ट दे दी गई । उनकी फारेन एक्स्चेन्ज की वायोलेशन काफी वडी है लेकिन किसी को पांच सौ रुपये भ्रौर किसी को दो हजार जुर्माना हुमा। एक भी केस ऐसा नहीं है जिस में सरकार ने सारे का सारा फारेन एक्स्चेन्ज जब्त कर लिया हो । पांच दस हजार रूपया जुर्माना कर देने से काम

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नहीं चलेगा। जो सीरियस वायोलेशन करता है उसको फिजिकल सजा भी होनो चाहिए, कैंद की भी सजा होनी चाहिए।

श्राडिनेंस का तो मैं समर्थन करता हूं। इसका कारण यह है जो माल बाहर जाता है उसको चैक करने के लिए सरकार रोक लेती थी और यह जो पावर थी इसको सुप्रीम कोर्ट ने ग्रपने फैसले में खत्म कर दिया था। ग्राडिनेंस जो ग्राप ने पास किया, उसकी जो भावना है, उसकी तो मैं कद्र करता हुं लेकिन मैं सरकार से मांग करता हूं कि वह एक किम्प्रहैंसिव विल लाये ग्रीर उसको लाने से पहले एक इनक्वायरी किमशन बिठाये। यह कमीशन फारेन एक्सचेन्ज के विकिंग के बारे में और उसके कंट्रोल के बारे में जांच करे। उसकी जो रिपोर्ट ग्राए उसके प्राधार पर सरकार एक किम्प्रहैंसिव विल लाये। इस बीच में मैं चाहता हूं कि जन-जिन लोंगो ने वायोलेशन की है, उनके नाम और पते गजेट में छापे जायें।

THE MINISTER OF STATE IN OF MINISTRY FINANCE (SHRI P. C. SETHI): Sir, the purpose of this Bill which I have brought before the House is very much limited. As far as the Foreign Exchange Act, 1947, is concerned, we are now coming forward for an amendment of section 12(1) of this Act. I agree with the hon. Member, Shri Kanwar Lal Gupta, that the ordinance was pro-mulgated on the eve of the sitting of Parliament; the Parliament was to meet on the 17th November, and the ordinance was brought on the 13th. Previously, according to the old section 12(1), any restriction imposed by it was deemed to have been imposed under section 11 of the Customs Act of 1962, and it conferred powers to the customs officers to detain the goods intended for export when the full export value has not been correctly stated in the declaration. This position was obtaining, in respect of the customs officers or authorities right from the time when the Act came into force. This was sustained by various high court decisions and rulings, and according to those high court decisions and rulings, it was found that this section,

section 12(1), empowered the customs authorities to detain the goods provided the declaration in this particular form was not correctly given. The declaration was to be given in form GRP/EP according to the rule framed in pursuance of section 27 of the Foreign Exchange Regulation Act. This matter went to the Supreme Court, and the Supreme Court was pleased to observe that as far as section 12(1) was concerned, the require-ment of this section is limited to the purpose that the party should give a declaration and there should be a proper time and procedure for the payment of the foreign exchange received for the export of these goods. The Supreme Court was further pleased to observe that as far as this particular section was concerned, it did not give the authority to the customs people to detain the goods and it was open for the customs authorities to proceed against the parties concerned under section 23A. Therefore, to that extent, the customs authorities were handicapped. This particular decision of the Supreme Court came in September. I certainly agree that to the extent that we wanted to bring forth this change, this should have been done a little earlier, and the time-lag was there; we could not bring forth this particular measure a little earlier, which we really wanted to do.

But, at the same time, time was passing, and it was considered desirable that in order to check the most valuable foreign exchange evasion in the form of over-invoicing and underinvoicing, it was necessary to detain the goods rather than allow the goods to pass and then take action against the concerned party under section 23A and proceed in the court of law according to the provisions of the law. when the customs authorities could very well detain the goods without proper declaration; then this was the proper course and therefore the Government thought it fit and desirable to bring forth this ordinance. There-fore, the ordinance was brought forward and the Bill is before the hon. House.

In the course of his opening speech, Shri Kanwar Lal Gupta has brought forward very many points and cases before the hon. House. As far as these particular cases are concerned, I never expected that he would be raising such individual cases in the course of his opening remarks, but certainly, about whatever cases he has mentioned during the course of his speech, I shall try to reply when we take up the Bill tomorrow, sometime, and I shall put forth the facts, whatever are available with me, so that the House will be able to know as to how we are proceeding in these matters.

With regard to the other point, that instead of bringing this piecemeal legislation the Government should have brought forward a comprehensive legislation because the most valuable thing, that is, the foreign exchange is being lost, and there are cases of over-invoicing and under-invoicing, and besides this, there are foreign exchange rackets and there is smuggling and all this is going on a considerable scale as put forth by the hon. Member, I wish to say this.

It is true that foreign exchange violations are taking place. It is also true that there are cases of over-invoicing and under-invoicing. That is why the Government has already decided, considering all these aspects of the question, that there should be a comprehensive Bill, that the entire matter should be reviewed in the light of present happenings and we should see how to tighten the law, the procedure as well as the administrative machinery. From that point of view a comprehensive Bill will certainly come before the House but at the moment our concern was, in the light of the Supreme Court's decision, to amend this clause to the extent that the Customs authorities could retain the power which they were exercising up till now for the deten-tion of these goods if the invoice value or the full export value of the goods declared was not the same as that contracted with the buyer, if it was not a fair valuation of the pro-ceeds of goods which are unsold. The proceeds resulting from the sale of goods will be delivered to the authorised bank. All these changes are being made through the Bill before the House.

As far as the Bill is concerned, it is a small Bill with four clauses, one or two of which are only enabling clauses. The main clause is clause 2 which is being brought for the change of section 12(1).

SHRI KANWAR LAL GUPTA: What about a high-power commission to review the working of the foreign exchange control and publishing the names of defaulters?

SHRI P. C. SETHI: These are suggestions for action. I have said that Government is considering bringing forward a comprehensive Bill for this purpose. When we bring forward that comprehensive legislation, we would not only go into the ailments which exist today but we would certainly have expert opinion and advice before bringing forward that comprehensive legislation. It is there without saying that to that extent we would certainly be guided by the expert advice and the various suggestions which are before us. This is a very important measure and we would not bring forward that mea-sure in a piecemeal or haphazard manner. We would go into all the aspects of foreign exchange violations, over-invoicing and under-invoicing and then come before the House with a good measure.

Apart from that, there are other points which the hon. Member has raised, particularly of people getting away with small penalties imposed against them for foreign exchange violations. When we bring forward the comprehensive legislation, we would also certainly have to take into account the various penalties that are to be imposed for violations of foreign exchange regulations.

SHRI HIMATSINGKA (Godda): The penalties are there.

SHRI P. C. SETHI: Whether those penalties are properly inflicted, whether they are completely and fully deterrent or not—all these aspects will have to be gone into. At this stage, therefore, I have nothing more to add.

With regard to the various points raised about particular parties, I would come before the House later but just now I would like to refute

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one particular allegation which the hon. Member was pleased to make against the Chief Minister of Rajasthan, namely, that Nainmull Poojanji is not being proceeded against properly by the Department because he gave certain sums of money to the Chief Minister of Rajasthan. That is Nainmull Poojanji is not correct. being prosecuted. Some of the persons are already under custody; they have not been released. The party had gone from the Presidency Court to the High Court and from the High Court to the Supreme Court but the Supreme Court has upheld the Government side and has not allowed to release of those persons. They are being proceeded against. It is not correct that the Government is not taking suitable and proper legal action against this party.

Sir, I move:

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, be taken into consideration".

MR. CHAIRMAN: The Statutory Resolution and the Motion regarding the Bill are before the House.

There is an amendment for circulation in the name of Shri Yashpal Singh. He is not here.

SHRI HIMATSINGKA: Mr. Chairman, so far as the intention behind the Bill is concerned, I feel that the Government were justified in promulgating the Ordinance in view of the decision of the Supreme Court which struck down the practice which was being followed for so long by the Department. It was only fit and proper that this action should have been taken much earlier—the judgment was delivered some time in September—then this valuable time would not have been lost. Instead of waiting for so long, action ought to have been taken much earlier.

A very large amount of foreign exchange is being lost on account of proper action not being taken by Government in various respects. You go to any market where various articles are being sold and you will find that they are full of foreign commodities, commodities made and manufactured in other countries whose

import is banned and is not being permitted. You can get any number of such articles in any shop that you enter. Go to New Market in Calcutta or to any of the shops in Delhi or Bombay and you will find that they are stuffed with articles whose import is banned. Still, you can get them; perhaps you may have to give them your requirements and after a few minutes you get them. How is it possible for these businessmen or shopkeepers to sell these things openly if proper steps and action are taken to check these things? If you go to any market, you will find that it is flooded with Chinese fountain pens. How are they coming unless we are negligent in preventing their coming? Fountain pens, blades, suitlength pieces, transistors, gold-all these things are coming.

We hear every time that so much gold has been seized. We do not know how many consignments of such gold escaped seizure. As a matter of fact, ten times they escape seizure and perhaps once it is seized. Therefore a very large amount of valuable exchange is being lost and I feel that very drastic and regular action should be taken by the Customs authorities to arrange raids in almost all these markets where foreign articles are being exhibited and sold day in and day out without any check or hind-rance or any kind of difficulty. Unless such steps are taken, you can never prevent smuggling and loss of foreign exchange.

Merely bringing forward legislation is not sufficient. The legislation is there. Even now they can stop all these things provided proper steps are taken.

So far as the penalty provisions are concerned, as far as I remember, the power of the Customs authorities is very very wide. They can impose penalties to a very large extent, perhaps three or four times the total value of the goods. I do not remember exactly the amount but certainly it is more than three times the value of the goods. They can also seize the goods and forfeit them and take other steps. Therefore the power is there but the power has to be utilised in a proper manner to prevent the various

leakages that are taking place in foreign exchange. If that is done a very large amount of foreign exchange can be saved to the country and our balances will very much improve.

Along with the legislative measure that is intended to be brought forward, other steps are absolutely necessary. If those steps are not taken, any amount of legislation may be brought forward but it will not be effective. Very big articles like taperecorders costing Rs. 1,000 or so you can get in the market, any number of them. If steps are taken, it can be checked. Therefore I invite the attention of the hon. Minister to the practical side of the loss which is being incurred and request him to take some steps to prevent that.

With these remarks, I support the Bill.

SHRI K. M. ABRAHAM (Kottayam): Mr. Chairman, Sir, what is the purpose of this Bill? It seeks to prohibit the export of goods whose declared value is in the customs authority below the normally realisable value.

The practice of under-invoicing of exports and over-invoicing of imports has been going on in this country ever since the Foreign Exchange Regulation has been enforced.

Whatever else may be said about our traders, it cannot be said that they are honest to the country. It is a well-known fact that there is a mounting level of smuggled gold and other luxury goods into our land because of the financing by surplus foreign exchange earned by these traders outside. Probably the activities of these smugglers have reached such a tremendous proportion as to endanger the economic stability of the country.

It is by withholding or denying the due credit of foreign exchange which we should otherwise get. These transactions lead to the weakening of the position of the Indian currency abroad and to the depreciation of its exchange value in relation to other foreign currencies. This is criminal, antinational and unpatriotic act and the traders who are caught in this game should be treated as traitors.

There should be no mercy shown to them

We know for example that in recent years some of the export items have been fetching far less foreign exchange to the country than we should otherwise be getting. It has been pointed out that some of the foreign companies who export tea have been grossly under-invoicing tea exports. Similarly, a number of light engineering items like sewing machines, cycle spare parts, etc. are known to have been exported at much below their value in foreign countries.

We know the case of M/s Jadin Henderson & Co. who have cheated this country of crores of rupees worth of foreign exchange in their import and export operations. It was also noted by a committee which exathe foreign collaboration mined agreements 'that a large number of foreign collaborators have been indulging in over-invoicing of imports'. The study cites many instances in support of its findings about the supply of second quality machinery at high costs. "In one case it was for lift trucks imported at Rs. 60,000 a piece while the local one ton pedal lifts are selling for less than Rs. 15,000. In a factory manufacturing electrical measuring instruments, with foreign collaboration, it is seen that six out of ten imported drilling machines were idle, because they were not required at any stage of operation".

There are hundreds of such instances in which the foreign collaborators have been misusing the terms of agreements. Firstly they import raw materials at very high cost even though identical substitutes are available locally at reasonable price. Secondly, they import unnecessary and secondhand or sub-standard machinery and equipment at prohibitive costs. Thirdly, they palm off large number of items which are of no service to the nation.

It would thus be clear that this country has been losing vast amount of foreign exchange by the trickery and unscrupulousness of the traders and manufactureres, both foreign and Indian. The foreign exchange regulations as they have operated in this

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country, have only harassed honest and small businessmen whereas the big sharks and foreign collaborators and monopolists have got away with large scale loot of the country. In our opinion, the only solution to this problem is to take over the entire foreign trade of the State. Only that can save our country and its resources from the predatory greed of foreign monopolists and Indian blackmarketeers.

श्री शिव चन्द्र शा (मधुवनी): सभापति जी, मोटे तौर पर विधेयक का सर्मथन ही में करता हुं कि विदेशी मुद्रा विनिमय जो है इस की वचत होनी चाहिए। यह जो सरकार को मुद्रा नहीं मिल पाती है यह मिलनी चाहिए क्योंकि ग्रर्थव्यवस्था को हमें ग्रागे बढ़ना है ग्रीर विकास करना है। लेकिन सरकारी ग्रांकडे ग्रीर सरकारी रपटें बताती हैं. तिवारी कमेटी की रपट बताती है कि भारत सरकार को 100 करोड रुपये का घाटा लगता है स्मर्गीलंग के जरिये या दसरे जरिये जो कि कस्टम ग्रधिकारी पकड पाते हैं भीर विदेशी मुद्रा मिल नहीं पाती हैं। यह दु:ख की बात है। इस को सख्ती के साथ रोकना चाहिए जितनी सख्ती हो सके उतनी सख्ती के साथ, लेकिन इस को हम तभी रोक सकते हैं जबिक पुरे हिन्दुस्तान के पैमाने पर बार फुटिंग पर काम करने के लिए एक ग्रन्छी मशीनरी हम इस के लिए बनाएं । यह जो म्राप ने विधेयक में पावर दी है कस्टम्स ग्रधिकारी को यदि कोई डिक्लेरेशन नहीं करता है तो डिक्लेशन न करने के खिलाफ ही ऐक्शन नहीं लीजिए बल्कि माल को भी जब्त कर लीजिए, यह ठीक है। लेकिन सवाल यह है कि क्या गारंटी है कि कस्टम म्रिधकारी धांधली नहीं करेगा, वह बार फुटिंग पर काम करेगा, मुस्तैदी से इस की क्या गारंटी है, इसके लिए क्या रास्ता. क्या ग्राउट-लेट है ? इस बीमारी कौन रोकेगा? को तो ग्राप मशीनरी जो बनाते बनाएं लेकिन उस मशीनरी पर के पैमाने पर ठीक से बार फर्टिंग पर चलाने

के लिए भी ग्राप को सोचना होगा। इस के साथ ही एक उस के मातहत हिन्दुस्तान ग्रौर नेपाल के बार्डर ग्रौर हिन्दस्तान ग्रौर पाकिस्तान के वोर्डर के लिए एक खास मशीनरी भ्राप बनायें. कोई खास व्यवस्था ग्राप करें। ज्यादा स्मर्गालग श्रौर फारेन एक्स्चेन्ज जिससे मिलना चाहिए बह जो नहीं मिलता, उस में ज्यादा जो घाटा लगता है वह मैं समझता हूं कि भारत नैपाल स्रोर पाकिस्तान के वोर्डर पर ज्यादा होता है। ग्रभी हाल ही में कछ तीर्थयाती श्रफगानिस्तान से श्राये श्रौर हुसैनीवाला में उन के साथ बहुत सा माल था। मैंने सवाल भी किया था, काल ग्रटेशंन भी दिया था वह शायद वह उन्होंने मंजूर नहीं किया, माननीय मंत्री जी वतायेंगे कि कितने का माल पकड़ा गया और कितना फारेन एक्स्चेन्ज का माल उन के साथ था ? तो इस तरह से हिन्दुस्तान पांकिस्तान ग्रौर हिन्दस्तान नैपाल के बोर्डर से बहुत स्मर्गालग होता है जिस से हिन्दुस्तान को घाटा स्राता है। इस चीज को सख्ती से रोकना चाहिए। लेकिन जब हम चाहते हैं कि फारेन एक्सचेन्ज का घाटा हम को न लगे, विदेशी मुद्रा हमें मिले, इस के लिए कुछ सख्ती करते हैं तो इस का मतलव यह नहीं है दूसरे मामलों में जहां हम को लिवर-लाइजेशन करना चाहिए वहां हम लिवरलाइजेशन न करें। जैसे विद्यार्थी जो पढने जाते हैं उनको जो जायज फारेन एक्सचेन्ज की रिक्वायरमेंट है उसको क्यों नहीं लिवरल रूप में देते हैं। बहुत से तो मेरे पास स्राते रहते हैं, कितनी दौड धप उसमें करनी पड़ती है, कलकत्ता, बम्बई, दिल्ली कई जगह पैरवी करते हैं तब जाकर कहीं फारेन एक्सचेन्ज रिलीज करते हैं। सख्ती का मतलव यह नहीं है कि म्रांख बन्द करके माप के मफसरान काम करें। वह ग्रांख खोल कर काम करें। वहां वहां सख्ती लिवरलाइजेशन की जरूरत है, की जरूरत नहीं है। ऐसे भी उदाहरण ह जहां विद्यार्थी फारेन एक्सचेन्ज बचाते हैं। यहां से कोटा ले जाते हैं, लेकिन ग्राप का फारेन एक्सचेन्ज इल्तेमाल नहीं करते हैं, ग्रपना खर्च वहां काम करके निकालत हैं ग्रीर ग्राप का पैसा लेते नहीं है। ग्राप के एक्सचेन्ज पर कोई धक्का नहीं लगता

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है। इन सब बातों को भ्राप को सोचना होगा। लेकिन इस विधेयक में, सभापित महोदय जो बातें हैं कि जो भ्रोफेंन्स करेगा उसको व सजा देंगे, इससे ही काम नहीं चलेगा। जो रिपोर्ट करता है, दो तीन दफ़ा रिपोर्ट करता है, उस पर जुर्माना हो, यह काफी नहीं है, उस का बाकायदा लाइसेंस जब्त होना चाहिए, उस को भ्रागे एक्सपोर्ट की इजाजत ही नहीं देनी चाहिए। जो हैबीचुग्रल भ्रोफेंन्डर है, उस का तो भ्रागे के लिए रास्ता ही बन्द कर देना चाहिए। यदि सरकार मजबती के साथ काम करेगी, भ्रांख

खोल कर काम करेगी तो मैं समझता हूं कि जो 100 करोड़ रुपया का घाटा ग्रापको हर साल लगता है, वह कम हो जायेगा।

इन शब्दों के साथ मोटे तौर पर मैं इस का समर्थन करता हूं।

18.32 hrs.

The Lok Sabha then adjourned till Eleven of the clock on Friday, December 19, 1969, Agrahayana 28, 1891 (Saka).